

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 40 OF 2019 &
IA NOs. 192 & 553 OF 2019

Dated: 11th April, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Noida Power Company Limited

.... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Anr

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Gupta

Counsel for the Respondent(s) : Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Raghavedra Singh, Sr. Adv.
Mr. Sunil Kumar Rai
Mr. Md. Atul Mansoor
Mr. Puneet Sharma
Mr. Shishir Prakash
Ms. Karuna K. Thareja for R-2

ORDER
(IA No. 553 of 2019- Delay in filing reply)

We have heard the learned senior counsel appearing for both the parties.

Learned senior counsel appearing for the Respondent no. 2 submitted that, there is a delay of 22 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions of the learned senior counsel appearing for the Respondent No. 2, as stated above, are placed on record.

In the light of the submissions made by the learned senior counsel appearing for the Respondent No. 2 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA No. 553 of 2019, for delay in filing the reply is allowed.

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At the request of learned counsel appearing for the Appellant, four weeks' time is permitted to file rejoinder to the reply filed by the learned counsel appearing for the Respondent no. 2 i.e. on or before 13.05.2019 after duly serving copy to the other side

List the matter on **14.05.2019.**

(Ravindra Kumar Verma)
Technical Member

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(Justice N.K. Patil)
Judicial Member